

<u>The Gauhati High Court, At Guwahati</u> [THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN LIP BY THE HON'RLE ILLIDGES SHOWN AGAINST FACH BENCH FOR THE PERIOD INDICATED BELOW

	THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE P		DEDIAC
P	BENCH	NAME OF THE JUDGES	PERIOD
	This Bench will take up matters pertaining to: 1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue. 2. Contempt Matters pertaining to Division Bench-I. 3. SARFAESI Act matters. 4. Income Tax Appeal. 5. Appeals under Companies Act. 6. PIL and Taken up matters. 7. Writ Petitions against Order of CAT. 8. Writ Appeal pertaining to service matters of Central Government Employees. Along with any such matters as may be specifically	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR	FROM 21-04-2025 TO 25-04-2025
	directed to be listed.		
	 CIVIL BENCH- IV [COURT NO. 2] This Bench will take up matters pertaining to Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. Residuary Writ Petitions pertaining to Civil Bench-IV. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV. Writ Petition (Civil) under Labour and Industrial law etc. Contempt matters Pertaining to Civil Bench-IV. 	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR	- D O-
	 [CRIMINAL BENCH] [COURT NO. 3] This Bench will take up Matters pertaining to: 1. Bail matters pertaining to Special Acts. 2. Bail matters (where punishment is less than or equal to 7 years). 3. Bail matters (Where punishment is more than 7 years). 4. Criminal Petition. 	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	- D O-

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	[DIVISION BENCH- II] [COURT NO. 6]	HON'BLE MR. JUSTICE	FROM
	This Bench will take up matters pertaining to:	KALYAN RAI SURANA	22-04-2025 TO
	1. Writ Petition (Civil) relating to Police and Army Actions.	AND	25-04-2025
	2. Custodial Death.	HON'BLE MRS. JUSTICE	25 04 2025
	3. Writ Petition(Foreigners Matters).	MALASRI NANDI	
	4. Writ Petition pertaining to Court Martial of defence		
	personnel and armed forces.		
	5. Writ Appeal (Foreigners Matters).		
	6. Writ Appeal pertaining to matters of Board of Revenue.		
	7. Contempt matters pertaining to Division Bench-II.		
	Alone Standard Control		
	Along with any such matters as may be specifically		
	directed to be listed.		
	[SPECIAL DIVISION BENCH] [COURT NO. 8]		FROM
		HON'BLE MR. JUSTICE	21-04-2025
	This Bench will take up matters pertaining to:	SANJAY KUMAR MEDHI	то
	1. Death Reference cases.	AND	25-04-2025
	2. Criminal Appeal.	HON'BLE MRS. JUSTICE	
	3. Criminal Appeal (J).	YARENJUNGLA LONGKUMER	
	4. Confirmation of Decree of Divorce and Such		
	Matrimonial Appeals arising out of orders/Judgments		
	passed by Family Court.		
	5. Contempt matters pertaining to Special Division Bench.		
	6. Habeas Corpus matters.		
	Along with any such matters as may be specifically		
	directed to be listed.		
_	[CIVIL BENCH-III] [COURT NO. 10]		
F	,	HON'BLE MR. JUSTICE	-DO-
	This Bench will take up Matters pertaining to:	SOUMITRA SAIKIA	300
	1. Writ Petition (Civil) relating to State Govt. Employees.		
	2. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	4. Contempt matters Pertaining to Civil Bench-III.		
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F	[CRIMINAL BENCH] [COURT NO. 11]	HON'BLE MR. JUSTICE	FROM
	This Bench will take up Matters pertaining to:	PARTHIVJYOTI SAIKIA	22-04-2025 TO
	1. Criminal Appeal.		25-04-2025
	2. Criminal Appeal (J).		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. Tr.Petition(Crl.).		
	6. Contempt matters pertaining to Criminal cases.		
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	[CIVIL BENCH-II] [COURT NO. 12]	HON'BLE MR. JUSTICE	FROM 21-04-2025
	This Bench will take up matters pertaining to:	ROBIN PHUKAN	то
	1. Writ Petition (Civil) relating to service of Teacher of		25-04-2025
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academics Institutions.		
	4. Contempt matters Pertaining to Civil Bench-II.		
F	[CIVIL BENCH-I] [COURT NO. 14]	HON'BLE MR. JUSTICE	200
	This Bench will take up Matters pertaining to:	DEVASHIS BARUAH	- D O-
	1. S.A.O.		
	2. R.S.A.		
	3. F.A.O.		
	4. MAC Appeal.		
	5. M.F.A.		
	6. Civil Revision Petition.		
	7. Civil Revision Petition (I/O).		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10.Transfer Petition (Civil).		
	11.LA Appeal.		
	12.RERA Appeal.		
	13.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	14.Contempt matters Pertaining to Civil Bench-I.		
F	[CRIMINAL BENCH] [COURT NO. 15]	HON'BLE MRS. JUSTICE	ONLY ON
	This Bench will take up Matters pertaining to:	MALASRI NANDI	21-04-2025
	1. Criminal Appeal.		
	2. Criminal Appeal (J).		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. Tr.Petition(Crl.).		
	6. Contempt matters pertaining to Criminal cases.		
	7. Bail matters (where punishment is less than or equal to		
	7. Buil matters (where pullishment is less than of equal to 7 years)(Including fresh cases).		
	8. Bail matters Pertaining to Special Acts (Including fresh		
	cases).		
	9. W.P.(Crl.) matters pertaining to Special Acts(Other than		
	Habeas Corpus matters).		
	riancus corpus mattersj.		
F	[CIVIL BENCH- V] [COURT NO. 17]		FROM
~		HON'BLE MR. JUSTICE	21-04-2025
	This Bench will take up matters pertaining to	ARUN DEV CHOUDHURY	то
	1. Writ Petition (Civil) relating to Settlement by State		25-04-2025
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition (Civil) relating to Land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters pertaining to		

F	[CRIMINAL BENCH] [COURT NO. 18]	HON'BLE MRS. JUSTICE	- D O-
	This Bench will take up Matters pertaining to:	SUSMITA PHUKAN KHAUND	.00.
	1. Bail matters (where punishment is less than or equal to 7		
	years)(Including fresh cases).		
	2. Bail matters (where punishment is more than 7 years).		
	3. W.P.(Crl.) Matters where punishment is more than 7		
	years(Other than Habeas Corpus matters).		
	4. W.P.(Crl.) Matters where punishment is less than or		
	equal to 7 years(Other than Habeas Corpus matters).		
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3	[CRIMINAL BENCH] [COURT NO. 19]		FROM
		HON'BLE MRS. JUSTICE	22-04-2025
	This Bench will take up Matters pertaining to:	MITALI THAKURIA	то
	1. Bail matters (where punishment is less than or equal to		25-04-2025
	7 years)(Including fresh cases).		
	2. Bail matters Pertaining to Special Acts (Including fresh		
	cases).		
	3. W.P.(Crl.) matters pertaining to Special Acts(Other than		
	Habeas Corpus matters).		
	[CIVIL BENCH-I] [COURT NO. 21]		FROM
•		HON'BLE MR. JUSTICE	21-04-2025
	This Bench will take up Matters pertaining to(Including fresh	MRIDUL KUMAR KALITA	то
	cases):		25-04-2025
	1. S.A.O.		
	2. R.F.A.		
	3. R.S.A.		
	4. F.A.O.		
	5. MAC Appeal.		
	6. M.F.A.		
	7. Civil Revision Petition.		
	8. Civil Revision Petition (I/O).		
	9. Testamentary Cases.		
	10. Arbitration Appeal.		
	11. Transfer Petition (Civil).		
	12. LA Appeal.		
	12. LA Appeal. 13. RERA Appeal.		
	12. LA Appeal. 13. RERA Appeal. 14. Matrimonial Appeal(arising out of order other than Family		
	12. LA Appeal. 13. RERA Appeal.		

This Bench will take up Matters pertaining to: 1. S.A.O. 2. F.A.O. 3. MAC Appeal. 4. M.F.A. 5. Civil Revision Petition. 6. Civil Revision Petition(I/O). 7. Testamentary Cases. 8. Arbitration Appeal. 9. Transfer Petition (Civil). 10. RERA Appeal. 11. Matrimonial Appeal(arising out of order other than Family Courts)	HON'BLE MR. JUSTICE BUDI HABUNG	<i>-</i> D <i>O</i> -
This Bench will take up matters pertaining to: 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions. 4. Contempt matters Pertaining to Civil Bench-II. 5. Writ Petition (Civil) relating to State Govt. Employees. 6. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 7. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 8. Contempt matters Pertaining to Civil Bench-III.	HON'BLE MR. JUSTICE KAUSHIK GOSWAMI	- D 0-

General Note:

1. All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.